

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 97/(MAH)/2013  
CA No.

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 20.10.2016

NAME OF THE PARTIES: Mr. Anilkumar Poddar  
V/s.  
M/s. Tarapur Transformers Ltd.

SECTION OF THE COMPANIES ACT: 219 of the Companies Act 1956.

S. No.	NAME	DESIGNATION	SIGNATURE
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1)	Prakash Sogam	Company Secretary	
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Order

CA. No. 97/219/CLB/MB/MAH/2013

Applicant is called absent; the Respondent side is present.

The relief in the Company Application is for supply of documents, which the Respondent side has already provided required information i.e. Annual Report for the year 2012-13 vide Registered Post Receipt No. RM034063075IN. Apart from that, the company filed annual report for 2012-13 along with a letter dated 03.06.2014 before CLB.

For having the Company already tendered the documents as sought by the Applicant, Application is hereby dismissed as infructuous.

sd/-

**B. S.V. PRAKASH KUMAR**  
Member (Judicial)

sd/-

**V. NALLASENAPATHY**  
Member (Technical)